

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "A", LUCKNOW**

**BEFORE SHRI A.D JAIN, VICE PRESIDENT AND
SHRI T.S. KAPOOR, ACCOUNTANT MEMBER**

**ITA No. 254/Lkw/2019
Assessment Year 2009-10**

Smt. Purnima Agarwal, A-705, Sector-C, Mahanagar, Lucknow - 226006 PAN AARPA 5459Q	Vs.	Chief Commissioner of Income Tax (OSD)/O/o Pr.CIT-1, Lucknow
(Appellant)		(Respondent)

Appellant by	Shri P.K. Kapoor, CA
Respondent by	Smt. Abha Kala Chanda, CIT DR
Date of hearing	02/02/2021
Date of pronouncement	02/02/2021

ORDER

PER T.S. KAPOOR, A.M. :

This is assessee's appeal for Assessment Year 2009-10 against the order of the Id. CIT(A)-1, Lucknow dated 08.03.2019.

2. The Id. Counsel for the assessee sought the permission of the Bench to withdraw the appeal by moving an application dated 01.02.2021, wherein, it is stated as under:

"Request for withdrawal of appeal

Reg: ITA No. 254/LKW/2019 A.Y. 2009-10

Smt. Purnima Agarwal (PAN: AARPA 5459Q)

The aforesaid appeal against the order u/s 263 of the Income Tax Act 1961 is fixed for hearing before your honor on 02.02.2021.

2. The assessee begs to submit that she docs not want to pursue this appeal for the reason that her grievance against the consequential assessment order has been settled at the level of Ld. Assessing Officer.

"3. As such, the assessee begs to withdraw the aforesaid appeal which may kindly be allowed."

3. The Ld. D. R. has no objection. Accordingly, we permit the assessee to withdraw the present appeal.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 02/02/2021)

**Sd/-
(A.D. Jain)
Vice President**

**Sd/-
(T.S. Kapoor)
Accountant Member**

Aks –
Dtd. 02/02/2021

Copy of order forwarded to:

<i>(1) The appellant</i>	<i>(2) The respondent</i>
<i>(3) Commissioner</i>	<i>(4) CIT(A)</i>
<i>(5) Departmental Representative</i>	<i>(6) Guard File</i>

By order